of vehicle insurance claims due to high handedness of insurance companies on this account:

- (d) if so, the details of complaints of such nature received through Government/ private sector insurance companies in the last three years, and the redressals made; and
 - (e) the action taken against such insurance companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) For settlement of accidental insurance claims of commercial vehicles/taxis, the insurance company concerned may seek documents /requirements depending on the nature and circumstances of the claim made, as per the terms and conditions of the policy. Insurance Regulatory and Development Authority of India (IRDAI) has not mandated requirement of any specific documents for settlement of accidental insurance claims of a commercial vehicle/taxi.

None of the provisions of IRDAI Protection of Policyholders' Interests Regulations, 2017 mandate production of toll plaza documents for settlement of accident claims. No insurer has made toll plaza slip as a mandatory document for settlement of accident insurance claim.

(c) to (e) As per records, the Authority has not received any complaint of harassment by insurance companies for production of toll plaza slips to settle an accident insurance claim.

NABARD loan to irrigation projects

- 2112. SHRI A.K. SELVARAJ: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the National Bank for Agriculture and Rural Development (NABARD) has approved ₹ 65,634.93 crores loan for 93 irrigation projects;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that it is mandated to provide ₹ 70,000 crore loan to these projects to be completed by 2019; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (d) During 2016-17, ninety-nine (99) on-going Major/Medium Irrigation (MMI) projects (including phases) under Pradhan Mantri Krishi

Sinchayee Yojana (PMKSY)-Accelerated Irrigation Benefit Programme (AIBP) having ultimate irrigation potential of 76.03 lakh hectares and balance estimated cost of ₹ 77595 crore (Central Assistance (CA) component of ₹ 31342 crore) have been prioritised in consultation with States for completion in phases upto December, 2019.

National Bank for Agriculture and Rural Development (NABARD) has reported that they have sanctioned an aggregate loan amount of ₹ 69,708.37 crore under Long Term Irrigation Fund (LTIF) set up in NABARD, in respect of 96 on-going major/medium irrigation projects under PMKSY-AIBP, Polavaram project in Andhra Pradesh and North Koel Reservoir Project in Jharkhand and Bihar.

Restoration of old pension scheme

2113. SHRI NEERAJ SHEKHAR: SHRI RAVI PRAKASH VERMA:

Will the Minister of FINANCE be pleased to state:

- (a) whether employees of Central and State Governments are demonstrating for scrapping of NPS and restoration of Old Pension Scheme (OPS);
 - (b) if so, the details thereof and reasons therefor,
- (c) whether some of the State Governments have passed resolutions for restoration of OPS and have sent it to Central Government for approval and implementation;
 - (d) if so, the details thereof and response of Central Government thereto;
- (e) whether Government would restore the Old Pension Scheme instead of increasing the Government contributions to 14 per cent; and
 - (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (f) The Government of India vide notification dated 22.12.2003 had introduced a new restructured defined contribution pension system which is applicable to Central Government employees (except armed forces) and the said notification is deemed to be National Pension System (NPS) under Section 20 of the PFRDA Act, 2013. The PFRDA Act, 2013, has been passed by Parliament of India and notified w.e.f. 01.02.2014. Under Section 12 (4) of PFRDA Act, 2013, the State Governments have been empowered to notify NPS for its employees. Further, other than West Bengal, all State Governments have voluntarily notified NPS in respect of its employees.